

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 618 of 2012

Shamayun Sheikh Petitioner
Versus
The State of Jharkhand and another Opp. Parties
With

Cr. Revision No. 620 of 2012

Shamayun Sheikh Petitioner
Versus
The State of Jharkhand and another Opp. Parties

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Ritesh Kumar (In both cases)
For the State : Mr. Jitendra Pandey, A.P.P.(in Cr. Rev. 620/2012)

Through Video Conferencing

05/17.04.2021

1. Learned counsel appearing on behalf of the petitioner has submitted that sole petitioner in these cases has expired. He further submits that the petitioner in Cr. Revision No. 618 of 2012 and Cr. Revision No. 620 of 2012 are same.
2. Nobody appears on behalf of the State in Cr. Revision No. 618 of 2012. However, counsel for the State Mr. Jitendra Pandey appears in Cr. Revision No. 620 of 2012.
3. Learned counsel appearing on behalf of the opposite party is directed to seek instruction from the police station concerned as to whether the petitioner in both these cases namely Shamayun Sheikh, S/o Late Naresh Sheikh, R/o Kailash Nagar Near Mal Godam, P.O. Pakur P.S. Pakur is dead or alive. The affidavit should be filed latest by 27.04.2021.
4. Post these cases on 30.04.2021 under the same heading.
5. Let a copy of this order be forwarded to the office of learned Advocate General to ensure appearance of A.P.P. in Cr. Revision No. 618 of 2012.

(Anubha Rawat Choudhary, J.)

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